

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 330/TT/2022

Subject : Petition for determination of transmission tariff in respect of 12 number of Intra-State Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in PoC transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21.

Date of Hearing : 28.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Transmission Corporation of Telangana Limited

Parties present : Ms. Swapna Sheshadri, Advocate, TSTRANSCO
Ms. Ashabari Thakur, Advocate, TSTRANSCO
Shri Anand K. Ganeshan, Advocate, TSTRANSCO
Shri Siddharth Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for determination of transmission tariff in respect of 12 number of intra-State Transmission Lines owned by TSTRANSCO, certified by the Southern Region Power Committee (SRPC) as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for the 2016-17 to 2020-21.

2. The learned counsel for the Petitioner submitted that Petition No. 325/TT/2022 pertaining to tariff for 2014-19 period and Petition No. 127/TT/2022 pertaining to tariff for 2019-24 period has already been reserved for orders vide RoP dated 24.11.2022 by the Commission with respect to 41 intra-State transmission lines. She submitted that SRLDC and SRPC have filed their replies vide affidavits dated 6.3.2023.

3. In response to the Commission's query, the learned counsel for the Petitioner submitted that the instant 12 lines are intra-State lines and tariff for 2016-17, 2018-19 and 2020-21 have been claimed in the instant petition.

4. SRLDC was asked to give the power flow details in the last RoP. The Commission observed that SRLDC in its reply has submitted that it does not have any information as



sought by the Commission vide RoP dated 12.1.2023. The Commission further observed that a consolidated petition should have been filed by the Petitioner, instead of filing three petitions. The Commission also observed that it would like to hear the officer well versed with the facts and the issues involved in the matter and accordingly directed that officer concerned of the Petitioner should be present on the next date of hearing.

5. The matter shall be listed for further hearing on 18.5.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

